

*[English]***CGHS Facility in Tripura**

1971. SHRI BAJU BAN RIYAN :  
SHRI SAMAR CHOUDHURY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Tripura is covered under the Central Government Health Scheme (CGHS);

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by the Government to cover Tripura under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) and (c) According to the present norms, CGHS facilities can be extended only to cities with a population of 7,500 or more Central Government Employees/Pensioners. According to the policy of the Government the State Capitals which fulfil the norms are to be taken up in the first instance. Due to resource constraints, some State Capital cities which fulfil the norms could not be covered under CGHS so far. There is no proposal to extend CGHS to Tripura at present.

**Border Disputes**

1972. SHRI C.P.M. GIRIYAPPA :  
SHRI RAMDAS ATHAWALE :  
SHRI R. SAMBASIVA RAO :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the border dispute cases are pending with the Government;

(b) if so, the details thereof, State-wise;

(c) the dates by which these disputes are pending;

(d) the details of the efforts made by the Government to solve these disputes; and

(e) whether the Government have implemented the "Mahajan Commission Report" in toto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The main inter-State border disputes, which are still pending, are the following:

(i) Maharashtra-Karnataka-Kerala border disputes. These disputes have been pending since the reorganisation of States in 1956.

(ii) Punjab-Haryana border disputes. These disputes have been pending since the reorganisation of the composite State of Punjab in 1966.

While the Maharashtra-Karnataka-Kerala border disputes relate to the conflicting territorial claims over certain border villages and towns, the Punjab-Haryana boundary disputes relate to the transfer of Chandigarh to Punjab and some Hindi speaking areas from Punjab to Haryana in lieu of Chandigarh.

There are also border disputes between Bihar and Uttar Pradesh. However, these disputes are essentially between private parties affected by the adoption of fixed boundary principle in the Bihar-Uttar Pradesh (Alteration of Boundaries) Act, 1968 to avoid difficulties in revenue management caused by transfer/re-transfer of villages due to fluctuating river course.

(d) and (e) The Central Government has been of the view that it is essentially for the State Governments concerned to amicably resolve their differences. The Central Government has also made available its good offices to the two States to come to a mutually acceptable solution.

The Mahajan Commission Report has not been implemented as the differences between Maharashtra and Karnataka still persist.

**Dialogue with Militant Outfits of North-East**

1973. SHRIMATI RANEE NARAH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have initiated for dialogue with the militant outfits of the North-East;

(b) if so, whether the Government have received any positive response from the militant outfits; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) The Government are committed to hold talks with the militant outfits of the North East to establish peace and normalcy in the region. The Prime Minister in his Press statement at Guwahati on 15.4.1998 had stated "To all those who have strayed from the paths of togetherness, whether in Assam or other State of the North East, I extend an invitation: come forward; let us discuss, my Government is committed to holding talks, to a restoration of peace; let us do so within the four corners of our Constitution."

After talks with the Issac-Muviah group of the National Socialist Council of Nagaland, it was mutually agreed to cease fire for three months with effect from 1st August, 1997. The cease fire has since been extended till end of July, 1998.

No other insurgent outfit has so far responded for talks within the parameters indicated by the Prime Minister.